

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:2189
ANSWERED ON:14.08.2006
EDIBLE OIL PACKAGING REGULATION ORDER, 1998
Patel Shri Kishanbhai Vestabhai;Tripathy Shri Braja Kishore

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Edible Oil Packaging (Regulation) Order, 1998 has since been implemented in all the States;
- (b) if so, the modus-operandi adopted to verify and check the status of implementation of the said orders, State-wise and edible oil-wise;
- (c) whether any inspections have been carried out by the Government in this regard, during the last three years; and
- (d) if so, the outcome thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH)

(a) & (b): Presently, 22 States, namely, Andhra Pradesh, Rajasthan, Orissa, Goa, Himachal Pradesh, Pondicherry, Mizoram, Punjab, Delhi, Gujarat, Maharashtra, West Bengal, Tamil Nadu, Tripura, Karnataka, Kerala, Madhya Pradesh, Sikkim, Nagaland, Jammu & Kashmir, Chattisgarh and Andaman & Nicobar have implemented the Edible Oils Packaging (Regulation) Order, 1998.

Some of the State Governments/UT Administrations which have not implemented the Edible Oils Packaging (Regulation) Order, 1998 or have granted exemptions/extensions for varying period of time deferring the implementation of the Order have been reiterated the need to implement the Order in letter and spirit.

(c) & (d): The powers for implementation of the order have been delegated to the State Governments. The Central Government has not carried out inspections in this regard.